

(9)

O.A. 1037/91

12.7.91

(4)

Present: Sh. B. Devasekhar, Counsel for the applicant
Sh. R. C. Dhanwan, Counsel for the respondents.

Sh. R. C. Dhanwan pointed out that in para 7 of the O.A. the applicant has made the averment that he had not sought any relief from another forum. He further pointed out that Annexure R-5 is the application which was filed by the applicant before the Labour Court and Annexure R-6 is the order passed by the Presiding Officer of the Labour Court. It is apparent that the application has suppressed material facts ⁱⁿ the ~~O.A.~~ and has falsely verified the contents therein. It is the ~~accepted~~ ^{of accepted} principle of law, that the applicant should always come with the clean hands, if he prays for any relief. Under such circumstances, we dismiss this O.A. for having suppressed the material facts.

Ram Lal Singh
(Ram Lal Singh)
V.C. (3)

Kaushal Kumar
(Kaushal Kumar)
V.C. (A)